

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15714/2011

(From the judgement and order dated 16/05/2011 in LPA No. 752/2011 in CWP No. 20252/2008 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ASHA SHARMA

Petitioner(s)

VERSUS

CHANDIGARH ADMINISTRATION & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and prayer for interim relief and office report )

Date: 03/06/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN  
HON'BLE MR. JUSTICE SWATANTER KUMAR  
(Vacation Bench)

For Petitioner(s)

Mr. P.S. Patwalia, Sr.Adv.  
Mr. Aman Preet Singh Rahi, Adv.  
Mr. Ashok K. Mahajan,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice returnable on 9th June, 2011.

In the normal mode of service, dasti service, is also permitted.

The matter may be heard finally at this stage.

In the meanwhile, no interim order is passed.

[ Usha Bhardwaj ]  
Court Master

[ Indu Satija ]  
Court Master